

19/3/99

Mr. Hemant Shrivastava, Counsel for the Applicant

Hear:

From the facts of the case, it appears that the applicant was retrenched while he was working at Narora in U.P. He has neither settled here in Jaipur nor any part of course quack, has driven to the applicant within the jurisdiction of this Tribunal.

The Applicant, in our opinion, is ill-advised. ~~and this~~ This Tribunal has no jurisdiction to proceed in the matter.

The O.A. is therefore directed to be returned to the applicant for being presented to the Tribunal in the matter. The O.A. stands disposed of.

affording

N. P. NAWANI
Adm. Member

A. R. MISRA
Judl. Member

Part II and III destroyed
in my presence on 20-6-06
under the supervision of
section officer (1) as per
order dated 16-1-06

Section officer (Record)

Copy of order
along with extra
sets (3) sent
Pet & copy of
order sent
to P/L & R/L
by Regd
AD vide
N 11560/11/7
dt 30.3.99

30/3/99